

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
Court - 2**

IA/43(MP)2021 in CP(IB) 67 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT  
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 04.06.2021**

Name of the Company:

Chaitanya Jee Srivastava  
V/s  
Madhya Pradesh State Industrial Development  
Corporation Ltd & Ors.

Section 60(5) of the Insolvency and Bankruptcy Code, 2016.

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION ORDER REPRESENTATION SIGNATURE**  
1. (through video conferencing)  
2.

Mr. Vishal Raval, Advocate, appeared on behalf of the applicant. Mr. Arjun Sheth, Advocate, appeared on behalf of the liquidator. Mr. Hansraj Mutreja, Advocate appeared on behalf of one of the respondents

The learned lawyer(s) appearing on behalf of the respondent(s) seeking time to file reply.

The prayer is allowed.

Two weeks' time is granted to file reply, by serving an advance copy to the other side.

List the matter on 15.07.2021

**VIRENDRA KUMAR GUPTA**  
**MEMBER TECHNICAL**  
Dated this the 4th day of June. 2021

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL & ACTING PRESIDENT**